

DIVISION BENCH

S-5

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/29(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd March, 2021, 10:30 A.M

Name of the Company		JAGDAMBA MINERALS Vs. ANAND CARBO PRIVATE LIMITED	
Under Section		IBC Under Sec 9	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference/physically:

1. Mr. Shreyan Das, Advocate] For Operational Creditor
2. Mr. Suryaneel Das, Advocate]

1. Mr. Roshan Sengupta, Advocate] For Corporate Debtor

ORDER

1. Ld. Counsel on both sides present.
2. Ld. Counsel appearing on behalf of the Corporate Debtor seeks time to file Vakalatnama, Board Resolution and reply affidavit. At request, three weeks' time is granted for the same. Copies of the reply shall be served on the Ld. Counsel-on-Record for the Operational Creditor.
4. List this matter for disposal on 11/05/2021.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**

hb.